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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA No. 2924/2004  
MA 2426/2004

New Delhi this the 7<sup>th</sup> day of December, 2004

**Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Shri S.A. Singh, Member (A)**

1. Udai Pal S/O Sh. Man Singh,  
R/O 60-A, Lal Bhadur Shastri Hospital,  
Khichri Pur, Delhi- 91  
(Posted as NO in the Laboratory,  
Lal Bahadur Shastri Hospital ).
2. Kuldeep Singh S/o Shri Ram Phool,  
R/O E-27B, Krishan Vihar, Delhi-41  
(Posted as NO in the Gyne OT L.N.J.P.  
Hospital )
3. Ramesh Kumar S/O Shri Ram Kumar,  
R/O A-42G, Sector-13, Vijeta Vihar,  
Police Society, Rohini.  
(Posted as NO in the Dialysis Lab  
L.N.J.P. Hospital)
4. Rajbir S/O Shri Ramdhari,  
Vill. & P.O. Rajpur, Gannaur,  
Sonipat.  
(Posted as NO in ENT Deptt.,  
GTB Hospital )
5. Mehar Singh, S/O Sh. Dhan Bhadur,  
R/O Quarter No. 79/80, Molana Azad Medical  
College, New Delhi.  
(Posted as NO in the Deptt. of Biochemistry  
G.B. Pant, Hospital )

(By Advocate Shri Anil Kumar proxy for  
Shri U. Srivastava )

Applicants

VERSUS

Govt. of N.C.T. Delhi, through

1. The Chief Secretary,  
Govt. of NCT Delhi 5, Sham Nath Marg,  
New Delhi.
2. The Principal Secretary,  
Health (Medical and Public Health ),  
Govt. of Delhi, Secretariat, ITO Indira  
Gandhi Indoor Stadium, New Delhi.
3. The Additional Secretary,  
Public Health and co-ordinations  
Cum Technical Recruitment Cell  
Govt. of ~~Delhi~~ Secretariat, ITO Indira  
Gandhi Indoor Stadium, New Delhi.

4. The Director,  
Directorate of Health Services,  
F-17, Karkardooma, New Delhi.

5. The Deputy Director (Admn.),  
Maulana Azad Medical College,  
New Delhi.

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Respondents

O R D E R (ORAL)

Mr. Justice V.S. Aggarwal, Chairman

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MA 2426/2004 is allowed subject to just exceptions. Filing of joint application is permitted.

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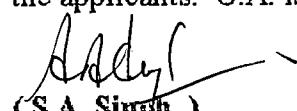
The applicants were given appointment as Nursing Orderly. They were posted in different hospitals. They contend that they have completed Inservice Training Course organized by Safdarjung Hospital from time to time. Thereafter they were assigned the duties in the laboratories in different Hospitals.

2. By virtue of the present application their grievance put forward is that they be considered for promotion to the post of Laboratory Assistant which is not being done.

3. In this regard it appears that the applicants have already submitted a representation dated 22.8.2004.

4. Once the representation has been filed and the rights of the respondents are not likely to be affected, we deem it necessary to issue a show cause notice while disposing of the present application.

5. It is directed that respondent no.4 should consider the representation of the applicants and pass an appropriate speaking order preferably within a period of four months from the date of receipt of the copy of the present order and communicate it to the applicants. O.A. is disposed of.

  
(S.A. Singh )  
Member (A)

  
( V.S. Aggarwal )  
Chairman

/kdr/